

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 07**  
**(IB)-77(ALD)/2017**

**IN THE MATTER OF:**

IDBI Bank	...	Applicant/Petitioner
Vs		
Jaypee Infratech Ltd.	...	Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).**

**Order delivered on 08.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Vipul Ganda, Mr. Ishan Upadhaya, Mr. Mohammad Zaid, Advs. in IA-3264 of 2024  
Mr. Sarwar Raza, Muhammad Zaid, Mr. Shreya Kumar, Advs. in IA-3264/2024

For Respondent : Mr. Sagar Bansal, Ms. Aakansha, Advs.. in IA-3264/2024 for Respondent / SRA Suraksha Reality Lted & Lakshdeep Investments & Finance Ltd.

For the IMC : Mr. Sumant Batra, Mr. Sanjay Bhatt, Mr. Sarthak Bhandani, Ms. Apoorva Chaoudhary, Ms.Nidhi Yadav, Advs.

**ORDER**

**IA-3264/2024**

Ld. Counsel for the applicant appeared and sought time to take instructions as to whether to pursue or to withdraw the application.

Ld. Counsel Mr. Sumant Batra for the Respondent/Implementation and Monitoring Committee (IMC) also appeared.

At the request of the applicant, list the matter **on 22.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**